
(2021) 08 OHC CK 0114
In the Orissa High Court
Case No : Bail Application No. 1124 Of 2021

Daka Jena @ Ajaya Jena

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision : 24-08-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Indian Penal Code, 1860 — Section 302, 307, 323, 324

Citation : (2021) 08 OHC CK 0114

Hon'ble Judges : S. K. Sahoo, J

Bench : Single Bench

Advocate : Manas Kumar Chand, J.P. Patra

Final Decision : Disposed Of

Judgement

S.K. Sahoo, J

This matter is taken up through Hybrid arrangement (video conferencing/physical Mode).

Heard learned counsel for the petitioner and learned counsel for the State.

This is an application for bail under section 439 of Cr.P.C. in connection with Balugaon P.S. Case No.123 of 2012 corresponding to G.R. Case No.

330 of 2012 pending in the Court of learned J.M.F.C., Chilika for alleged commission of offences under sections 323, 324, 307, 302 of the Indian Penal Code.

The prayer for bail of the petitioner was rejected by the learned 2nd Addl. Sessions Judge, Khurda vide order dated 05.02.2021.

Learned counsel for the petitioner submitted that the petitioner is in judicial custody since 15.12.2020 and he has been charge sheeted under sections

